

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 218**  
**CP-187/ND/2021**

**IN THE MATTER OF:**  
**Mahendra Kumar Shah**

... **Applicant/Petitioner**

**Versus**

**Eicher Motors Ltd. & Ors.**

... **Respondent**

**Under Section: 58(3) Co. Act**

**Order delivered on 18.11.2022**

**CORAM:**

**SHRI. BACHU VENKAT BALARAM DAS,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Harsh Arora a/w Adv. Vaibhav Vijayvargiya  
**For the Respondent** : Adv Rajesh Ranjan, Adv Anoop Dawar, Adv  
Archit Chauhan, Mr. Ashutosh Agarwal for  
Respondent No.1

**ORDER**

Due to paucity of time, the matter is re-notified to 03.01.2023.

  
**(COURT OFFICER)**